RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 45/08 held on 05.02.2008.

The Meeting No.45/08 of Norms Committee-II was held on 05.02.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Jt. IA	DIT
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri Shyam Sunder, Dy. DGFT	DGFT.

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	**Case No.:4/14/81-ALC2/2007**	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00109/AM08/	RLA File :34/24/040/00029/AM08/	Lic.No/Date:3410018848 25.05.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

2	**Case No.:7/18/81-ALC2/2007**	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00115/AM08/	RLA File :09/24/040/00059/AM08/	Lic.No/Date:0910030359 28.05.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case has already been approved in NC meeting No. 41/08 dated 08/01/2008. hence decided to withdraw the case.			

3	**Case No.:9/18/81-ALC2/2007**	Party Name:SALICO TRADING CORPORATION,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00145/AM08/	RLA File :22/24/040/00017/AM08/	Lic.No/Date:2210006808 18.06.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. New weight of Export Products may be specified as 34.2 MT. 2. Quantities of import items at S.No. 1 & 4 may be allowed as applied for. 3. Quantities of import items at S.No. 2 & 3 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

4	**Case No.:3/20/81-ALC2/2007**	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00166/AM08/	RLA File :03/94/040/00283/AM08/	Lic.No/Date:0310433823 25.06.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(79)/2007-IPHW dated 22.01.2008 (copy enclosed).			

5	**Case No.:4/20/81-ALC2/2007**	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00167/AM08/	RLA File :03/94/040/00296/AM08/	Lic.No/Date:0310433825 25.06.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 90 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

6	**Case No.:4/22/81-ALC2/2007**	Party Name:RAM RATNA INTERNATIONAL	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00202/AM08/	RLA File :03/95/040/01541/AM07/	Lic.No/Date:0310435343 09.07.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

7	**Case No.:5/22/81-ALC2/2007**	Party Name:VA TECH WABAG LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00209/AM08/	RLA File :04/24/040/00147/AM08/	Lic.No/Date:0410090331 24.07.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

8	**Case No.:6/22/81-ALC2/2007**	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00210/AM08/	RLA File :31/24/040/00117/AM08/	Lic.No/Date:3110029962 24.07.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the comments from DHI are still awaited and therefore decided to remind them for the same. The case stands deferred and to be relisted on 18.03.2008.			

9	**Case No.:14/22/81-ALC2/2007**	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00227/AM08/	RLA File :32/24/040/00021/AM08/	Lic.No/Date:3210035899 03.08.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the reply received is not as desired in the D/L. Party may furnish exact information as under:- 1. Detailed justification for wastage claimed on CRNGO steel Sheets alongwith drawings showing dimensions, sheet layout plans for blanking etc. 2. Export product wise weight balancing details covering net weight of each imported and indigenous import. 3. Number wise breakup of each model of export product. The case stands deferred and to be relisted on 18.03.2008.			

10	**Case No.:1891/26/81-ALC2/2007**	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00252/AM08/	RLA File :02/24/040/00140/AM08/	Lic.No/Date:0210103077 13.08.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm 1. Weights of Forged Cone and Turned Cone, Export product wise. Note : It was also decided to refer the case to NC-I, as product is classified under chapter 84.			

11	**Case No.:1920/26/81-ALC2/2007**	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00258/AM08/	RLA File :31/24/040/00164/AM08/	Lic.No/Date:3110030393 17.08.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 90 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

12	**Case No.:2/28/81-ALC2/2007**	Party Name:PROTEGO EQUIPMENT PVT LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00283/AM08/	RLA File :03/95/040/00500/AM08/	Lic.No/Date:0310440941 27.08.2007	Defer Date:05.02.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to ratify the advance authorization with following modification:-

1. Description and quantity of export product may be specified as under:

Description	Quantity
Detonation Flame Arrestor	9 Nos.
Deflagration Flame Arrestor	85 Nos.
Tank Emergency Lifting Man Ways	46 Nos.

2. Quantities of import items at S.No. 1 & 2 may be allowed on net to net basis with accountability clause.
3. Quantity of import item at S.No. 3 may be allowed as 46 Nos. on net to net basis with accountability clause. In addition spares may be allowed as per Policy for Spares.

R/A may take suitable consequential action accordingly.

13	**Case No.:3/28/81-ALC2/2007**	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00284/AM08/	RLA File :03/95/040/00509/AM08/	Lic.No/Date:0310440946 27.08.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

14	**Case No.:4/28/81-ALC2/2007**	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00285/AM08/	RLA File :03/95/040/00510/AM08/	Lic.No/Date:0310440948 27.08.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

15	**Case No.:5/28/81-ALC2/2007**	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00286/AM08/	RLA File :03/95/040/00517/AM08/	Lic.No/Date:0310440968 27.08.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

16	**Case No.:10/28/81-ALC2/2007**	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00291/AM08/	RLA File :03/95/040/00518/AM08/	Lic.No/Date:0310441086 28.08.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

17	**Case No.:14/28/81-ALC2/2007**	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00295/AM08/	RLA File :07/24/040/00383/AM08/	Lic.No/Date:0710053126 03.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case has already been approved in NC meeting No. 43/08 dated 22/01/2008. hence decided to withdraw the case.			

18	**Case No.:15/28/81-ALC2/2007**	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00296/AM08/	RLA File :07/24/040/00385/AM08/	Lic.No/Date:0710053143 03.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 87 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

19	**Case No.:17/28/81-ALC2/2007**	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00298/AM08/	RLA File :03/95/040/00526/AM08/	Lic.No/Date:0310441738 03.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

20	**Case No.:18/28/81-ALC2/2007**	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00299/AM08/	RLA File :03/95/040/00547/AM08/	Lic.No/Date:0310441740 03.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

21	**Case No.:20/28/81-ALC2/2007**	Party Name:RHINE ENGINEERING P LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00301/AM08/	RLA File :34/24/040/00111/AM08/	Lic.No/Date:3410019566 05.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

22	**Case No.:21/28/81-ALC2/2007**	Party Name:PROFICONS ELECTRONIC MFG. CO.PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00302/AM08/	RLA File :31/24/040/00162/AM08/	Lic.No/Date:3110030687 07.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

23	**Case No.:31/28/81-ALC2/2007**	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00312/AM08/	RLA File :02/24/040/00171/AM08/	Lic.No/Date:0210104039 17.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

24	**Case No.:30/28/81-ALC2/2007**	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00311/AM08/	RLA File :02/24/040/00172/AM08/	Lic.No/Date:0210104031 17.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

25	**Case No.:32/28/81-ALC2/2007**	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00313/AM08/	RLA File :08/24/040/00155/AM08/	Lic.No/Date:0810067213 18.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

26	**Case No.:35/28/81-ALC2/2007**	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00316/AM08/	RLA File :07/24/040/00442/AM08/	Lic.No/Date:0710053441 20.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 87 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

27	**Case No.:46/28/81-ALC2/2007**	Party Name:TECHNOCRAFT INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00327/AM08/	RLA File :03/95/040/00411/AM08/	Lic.No/Date:0310443963 21.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. Word “relevant” may be prefixed with the description of import item at S.No.1 and quantity of this item may be allowed as 8323.2 MT inclusive of 2% wastage. 2. Words “namely Wedge, Ledger Blade, U-Strap” may be suffixed with the description of import item at S.No.2 and quantity of this item may be allowed on net to net basis with accountability clause. 3. Quantity of import item at S.No. 3 may be allowed as 200 MT. R/A may take suitable consequential action accordingly.			

28	**Case No.:51/28/81-ALC2/2007**	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00332/AM08/	RLA File :02/24/040/00177/AM08/	Lic.No/Date:0210104522 27.09.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

29	**Case No.:2/30/81-ALC2/2007**	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00336/AM08/	RLA File :04/24/040/00499/AM07/	Lic.No/Date:0410091285 03.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 75 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

30	**Case No.:8/30/81-ALC2/2007**	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00342/AM08/	RLA File :03/95/040/00678/AM08/	Lic.No/Date:0310445180 04.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

31	**Case No.:12/30/81-ALC2/2007**	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00346/AM08/	RLA File :03/95/040/00667/AM08/	Lic.No/Date:0310445426 08.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

32	**Case No.:14/30/81-ALC2/2007**	Party Name:PALL INDIA PVT. LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00348/AM08/	RLA File :03/95/040/00697/AM08/	Lic.No/Date:0310445585 09.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

33	**Case No.:2/32/81-ALC2/2007**	Party Name:REVA ELECTRIC CAR COMPANY PVT.LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00370/AM08/	RLA File :07/24/040/00500/AM08/	Lic.No/Date:0710053906 17.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 87 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

34	**Case No.:7/32/81-ALC2/2007**	Party Name:YORK INDIA LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00375/AM08/	RLA File :31/24/040/00225/AM08/	Lic.No/Date:3110031187 17.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

35	**Case No.:6/32/81-ALC2/2007**	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00374/AM08/	RLA File :07/24/040/00513/AM08/	Lic.No/Date:0710053922 18.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.03.2008.			

36	**Case No.:10/32/81-ALC2/2007**	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00378/AM08/	RLA File :22/24/040/00300/AM07/	Lic.No/Date:2210007152 18.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 18.03.2008.			

37	**Case No.:13/32/81-ALC2/2007**	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00381/AM08/	RLA File :03/95/040/00725/AM08/	Lic.No/Date:0310447209 22.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

38	**Case No.:14/32/81-ALC2/2007**	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00382/AM08/	RLA File :03/95/040/00732/AM08/	Lic.No/Date:0310447339 22.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

39	**Case No.:18/32/81-ALC2/2007**	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00386/AM08/	RLA File :09/24/040/00313/AM08/	Lic.No/Date:0910031855 23.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.03.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 10, 11 & 11(a) of the Standard Deficiency Format.			

40	**Case No.:19/32/81-ALC2/2007**	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00387/AM08/	RLA File :31/24/040/00244/AM08/	Lic.No/Date:3110031266 23.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the recommendations of the representative of DHI present in the meeting, the committee observed that the representation for enhancement in wastages approved in earlier similar cases are being examined. Since the firm now wants to import electrical steel sheets/coils instead of laminations imported in earlier cases, they may be asked to furnish drawings showing dimensions of the laminations, sheet layout plans for the blanking and detailed justification for wastages at each stage of their manufacturing. In case there are more changes in the requirement of raw materials, then detailed justification for wastages claimed may be furnished for these raw materials also. In any case information as per point no. 4,5 & 11 of SDF may be obtained from the firm. The case stands deferred and to be re-listed on 18.03.2008.			

41	**Case No.:29/32/81-ALC2/2007**	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00397/AM08/	RLA File :31/24/040/00243/AM08/	Lic.No/Date:3110031274 24.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the recommendations of the representative of DHI present in the meeting, the committee observed that the representation for enhancement in wastages approved in earlier similar cases are being examined. Since the firm now wants to import electrical steel sheets/coils instead of laminations imported in earlier cases, they may be asked to furnish drawings showing dimensions of the laminations, sheet layout plans for the blanking and detailed justification for wastages at each stage of their manufacturing. In case there are more changes in the requirement of raw materials, then detailed justification for wastages claimed may be furnished for these raw materials also. In any case information as per point no. 4,5 & 11 of SDF may be obtained from the firm. The case stands deferred and to be re-listed on 18.03.2008.			

42	**Case No.:3/33/81-ALC2/2007**	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00400/AM08/	RLA File :03/95/040/00694/AM08/	Lic.No/Date:0310447753 24.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

43	**Case No.:2/33/81-ALC2/2007**	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00399/AM08/	RLA File :03/95/040/00714/AM08/	Lic.No/Date:0310447861 25.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

44	**Case No.:7/33/81-ALC2/2007**	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00404/AM08/	RLA File :03/95/040/00695/AM08/	Lic.No/Date:0310447979 25.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

45	**Case No.:4/33/81-ALC2/2007**	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00401/AM08/	RLA File :05/24/040/00586/AM08/	Lic.No/Date:0510211185 26.10.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(89)/2007-IPHW dated 26.12.2007 (copy enclosed).			

46	**Case No.:8/33/81-ALC2/2007**	Party Name:ANAND INDUSTRIAL ENTERPRISES	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00405/AM08/	RLA File :07/24/040/00554/AM08/	Lic.No/Date:0710054300 01.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

47	**Case No.:11/33/81-ALC2/2007**	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00408/AM08/	RLA File :03/95/040/00768/AM08/	Lic.No/Date:0310448758 01.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 18.03.2008.			

48	**Case No.:12/33/81-ALC2/2007**	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00409/AM08/	RLA File :03/95/040/00760/AM08/	Lic.No/Date:0310448768 01.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 18.03.2008.			

49	**Case No.:13/33/81-ALC2/2007**	Party Name:THERMAX LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00410/AM08/	RLA File :31/24/040/00263/AM08/	Lic.No/Date:3110031448 02.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

50	**Case No.:14/33/81-ALC2/2007**	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00411/AM08/	RLA File :34/24/040/00164/AM08/	Lic.No/Date:3410019959 02.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

51	**Case No.:15/33/81-ALC2/2007**	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00412/AM08/	RLA File :34/24/040/00165/AM08/	Lic.No/Date:3410019960 02.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

52	**Case No.:16/33/81-ALC2/2007**	Party Name:THERMAX LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00413/AM08/	RLA File :31/24/040/00261/AM08/	Lic.No/Date:3110031470 05.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

53	**Case No.:17/33/81-ALC2/2007**	Party Name:THERMAX LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00414/AM08/	RLA File :31/24/040/00264/AM08/	Lic.No/Date:3110031471 05.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

54	**Case No.:18/33/81-ALC2/2007**	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00415/AM08/	RLA File :05/24/040/00615/AM08/	Lic.No/Date:0510211603 05.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

55	**Case No.:19/33/81-ALC2/2007**	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00416/AM08/	RLA File :34/24/040/00166/AM08/	Lic.No/Date:3410020001 05.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

56	**Case No.:22/33/81-ALC2/2007**	Party Name:PATRON INDUSTRIES PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00419/AM08/	RLA File :03/95/040/00728/AM08/	Lic.No/Date:0310449076 05.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with 1% wastage. R/A may take suitable consequential action accordingly.			

57	**Case No.:20/33/81-ALC2/2007**	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00417/AM08/	RLA File :09/24/040/00366/AM06/	Lic.No/Date:0910032010 06.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.03.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 10, 11 & 11(a) of the Standard Deficiency Format.			

58	**Case No.:21/33/81-ALC2/2007**	Party Name:SPIRAX MARSHALL PRIVATE LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00418/AM08/	RLA File :31/24/040/00271/AM08/	Lic.No/Date:3110031485 06.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

59	**Case No.:23/33/81-ALC2/2007**	Party Name:SIEMENS LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00420/AM08/	RLA File :03/95/040/00710/AM08/	Lic.No/Date:0310449527 07.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

60	**Case No.:5/40/81-ALC2/2007**	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00443/AM08/	RLA File :07/24/040/00571/AM08/	Lic.No/Date:0710054554 16.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 87 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

61	**Case No.:11/40/81-ALC2/2007**	Party Name:PRAGATHI CONTROLS,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00449/AM08/	RLA File :07/24/040/00585/AM08/	Lic.No/Date:0710054599 21.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

62	**Case No.:12/40/81-ALC2/2007**	Party Name:POWER GEAR LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. It was observed that quantity of import of some of the items are not in the multiples of export quantity and Import item 13,14 & 21 also do not appear to be components. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.03.2008: - 1. Import list segregating raw materials, consumables also indicating that quantity in kgs. as well as components and spares. 2. Information in respect of Sl.No. 1, 4, 5, 8,9 & 11 of the Standard Deficiency Format.			

63	**Case No.:13/40/81-ALC2/2007**	Party Name:PROTEGO EQUIPMENT PVT LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00451/AM08/	RLA File :03/95/040/00835/AM08/	Lic.No/Date:0310451237 22.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

64	**Case No.:23/40/81-ALC2/2007**	Party Name:PAM-PAC MACHINES PVT. LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00461/AM08/	RLA File :03/95/040/00857/AM08/	Lic.No/Date:0310452035 29.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

65	**Case No.:19/40/81-ALC2/2007**	Party Name:TEXMACO LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00457/AM08/	RLA File :02/24/040/00232/AM08/	Lic.No/Date:0210106686 30.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 86 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

66	**Case No.:20/40/81-ALC2/2007**	Party Name:SUNDRAM FASTENERS LTD.,	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00458/AM08/	RLA File :04/24/040/00259/AM08/	Lic.No/Date:0410092447 30.11.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

67	**Case No.:22/40/81-ALC2/2007**	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00460/AM08/	RLA File :03/95/040/00858/AM08/	Lic.No/Date:0310452332 03.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I. Note : R/A Mumbai have informed that the authorisation was issued in terms of GN4. The item of import being on net to net basis, the sets were not forwarded to Hqrs. NC-I may verify the action of R/A.			

68	**Case No.:24/40/81-ALC2/2007**	Party Name:REINHARDT ROTO-MACHINES	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00462/AM08/	RLA File :34/24/040/00183/AM08/	Lic.No/Date:3410020222 04.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

69	**Case No.:29/40/81-ALC2/2007**	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00467/AM08/	RLA File :03/95/040/00883/AM08/	Lic.No/Date:0310452490 04.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

70	**Case No.:30/40/81-ALC2/2007**	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00468/AM08/	RLA File :03/95/040/00876/AM08/	Lic.No/Date:0310452646 04.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I. Note : R/A Mumbai have informed that the authorisation was issued in terms of GN4. The item of import being on net to net basis, the sets were not forwarded to Hqrs. NC-I may verify the action of R/A.			

71	**Case No.:25/40/81-ALC2/2007**	Party Name:TEXMACO LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00463/AM08/	RLA File :02/24/040/00238/AM08/	Lic.No/Date:0210106814 05.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.			

72	**Case No.:26/40/81-ALC2/2007**	Party Name:TEXMACO LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00464/AM08/	RLA File :02/24/040/00239/AM08/	Lic.No/Date:0210106822 05.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.			

73	**Case No.:27/40/81-ALC2/2007**	Party Name:TEXMACO LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00465/AM08/	RLA File :02/24/040/00240/AM08/	Lic.No/Date:0210106824 05.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.			

74	**Case No.:28/40/81-ALC2/2007**	Party Name:TEXMACO LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00466/AM08/	RLA File :02/24/040/00241/AM08/	Lic.No/Date:0210106826 05.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.			

75	**Case No.:31/40/81-ALC2/2007**	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00469/AM08/	RLA File :04/24/040/00303/AM08/	Lic.No/Date:0410092530 07.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

76	**Case No.:35/40/81-ALC2/2007**	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00473/AM08/	RLA File :03/95/040/00895/AM08/	Lic.No/Date:0310453100 07.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I. Note : R/A Mumbai have informed that the authorisation was issued in terms of GN4. The item of import being on net to net basis, the sets were not forwarded to Hqrs. NC-I may verify the action of R/A.			

77	**Case No.:36/40/81-ALC2/2007**	Party Name:WILSON ENGINEERING INDUSTRIES PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00474/AM08/	RLA File :02/24/040/00236/AM08/	Lic.No/Date:0210107077 12.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

78	**Case No.:41/40/81-ALC2/2007**	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00479/AM08/	RLA File :03/95/040/00907/AM08/	Lic.No/Date:0310453742 12.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I. Note : R/A Mumbai have informed that the authorisation was issued in terms of GN4. The item of import being on net to net basis, the sets were not forwarded to Hqrs. NC-I may verify the action of R/A.			

79	**Case No.:37/40/81-ALC2/2007**	Party Name:TIMKEN INDIA LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00475/AM08/	RLA File :02/24/040/00251/AM08/	Lic.No/Date:0210107135 13.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

80	**Case No.:38/40/81-ALC2/2007**	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00476/AM08/	RLA File :34/24/040/00186/AM08/	Lic.No/Date:3410020334 13.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

81	**Case No.:40/40/81-ALC2/2007**	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00478/AM08/	RLA File :03/95/040/00303/AM08/	Lic.No/Date:0310453990 13.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

82	**Case No.:44/40/81-ALC2/2007**	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00482/AM08/	RLA File :03/95/040/00915/AM08/	Lic.No/Date:0310453848 13.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 18.03.2008.			

83	**Case No.:42/40/81-ALC2/2007**	Party Name:TIL LIMITED	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00480/AM08/	RLA File :02/24/040/00256/AM08/	Lic.No/Date:0210107221 17.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

84	**Case No.:43/40/81-ALC2/2007**	Party Name:TITAGARH WAGONS LIMITED.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00481/AM08/	RLA File :02/24/040/00257/AM08/	Lic.No/Date:0210107232 17.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 86 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

85	**Case No.:45/40/81-ALC2/2007**	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:45/81-ALC2/2007 05.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/81/050/00483/AM08/	RLA File :11/24/040/00054/AM08/	Lic.No/Date:1110016563 17.12.2007	Defer Date:05.02.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.			

PART “A” DEFFER

S.No.393

Case No.A -159	M/s. Poggen AMP Nagarsheth Powertronic Ltd
Meeting No.45/08	F.No.01/81/162/571/AM08/DES-II
Dated: 05-02-2008	Advance Licence No 0810066255 dt.31-07-2007
	RLA F.No.08/24/40/13/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 72 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.394

Case No.A –37	M/s.MIRC ELECTRONICS LTD. .
Meeting No.45/08	F.No.01/81/162/514 /AM08/DES-II
Dated: 05-02-2008	Advance Licence No 03410428698 dt.4-05-2007
	RLA F.No.033/95/40/55/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 18.03.2008.

S.No.395

Case No.A -52	M/s.Sri Tools Industries
Meeting No.45/08	F.No.01/81/162/292 /AM08/DES-II
Dated: 05-02-2008	Advance Licence No 3010051813 dt.16-05-2007
	RLA F.No.30/21/40/21/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 96 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-VI.

S.No.396

Case No.A -205	M/s. Sai Flipped Pvt.Ltd.Ahmedabad
Meeting No.45/08	F.No.01/81/162/728/AM08/DES-II
Dated: 05-02-2008	Advance Licence No 0810067102 dt.11-09-2007
	RLA F.No.08/24/40/152/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with 3% wastage.

R/A may take suitable consequential action accordingly.

S.No.397

Case No.A -209	M/s.Sai Flipped Coils Pvt.Ltd.Ahmedabad
Meeting No.45/08	F.No.01/81/162/719/AM08/DES-II
Dated: 05-02-2007	Advance Licence No 0810067011 dt.06-09-2007
	RLA F.No.08/24/440/145/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with 3% wastage.

R/A may take suitable consequential action accordingly.

S.No.398

Case No.A -211	M/s. Sterlite Industries India Ltd.
Meeting No.45/08	F.No.01/81/162/720/AM08/DES-II
Dated: 05-02-2008	Advance Licence No 0310440653 dt.23-08-2007
	RLA F.No.03/95/40/181/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.399

Case No.A -81	M/s.Tuff Engineering Pvt.Ltd.
Meeting No.45/08	F.No.01/81/162/305/AM08/DES-II
Dated: 05-02-2008	Advance Licence No 0510204041 dt. 24-05-2007
	RLA F.No. 05/24/40/147/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 83 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.400

Case No.A -186	M/s.Purolator India Ltd.New Delhi
Meeting No.45/08	F.No.01/81/162/685/AM08/DES-II
Dated: 05-02-2008	Advance Licence No 0510206794 dt.26-07-2007
	RLA F.No. 05/24/40/330/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.401

Case No.A - 191	M/s.Poggen-AMP Nagarsheth Powertronics Ltd.Ahmedabad
Meeting No.45/08	F.No.01/81/162/661/AM08/DES-II
Dated: 05-02-2008	Advance Licence No 0810066653 dt.18-08-2007
	RLA F.No.08/24/40/129/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the reply from the firm is still awaited and therefore decided to give last reminder to the firm to expedite the reply latest by 15.03.2008. If the reply of the firm is not received by 15.03.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 18.03.2008.

S.No.402

Case No.A -135	M/s. U.M.Cables Ltd.
Meeting No.45/08	F.No.01/81/162/506/AM08/DES-II
Dated: 05-02-2008	Advance Licence No 00210102351 dt.12-07-2007
	RLA F.No. 02/24/40/123/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 18.03.2008.

S.No 403

Case No A -153	M/s. Sai Flipped Coil (P) Ltd. Ahmedabad
Meeting No.45/08	F.No.01/81/162/529/AM08/DES-II
Dated: 05-02-2008	Advance Licence No 0810065963 dt.13-07-2007
	RLA F.No.08/24/40/95/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the matter is under examination of DC(SSI). The case stands deferred and to be relisted on 04.03.2008.

S.No.404

Case No.A -220	M/s Siemens Ltd.Mumbai .
Meeting No.45/08	F.No.01/81/162/784/AM08/DES-II
Dated: 05-02-2008	Cif value Rs.149,9989,574/-
	RLA F.No.07/24/40/1075/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the matter is under examination of DIT& DIPP and as a special case decided to relist the case on 19.02.2008.

PART –AR- DEFFER

S.No.127

Case No.AR - 75	M/s. Uttam Galva Steels Ltd.Mumbai
Meeting No.45/08	F.No.01/81/50/553/AM07/DES-II
Dated: 05-02-2008	Advance Licence No.0310403076 dt.9-10-2006
	RLA F.No.03/95/40/776/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 72 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.128

Case No.AR -79	M/s.Usha Martin Ltd.
Meeting No.45/08	F.No.01/81/162/196/AM06/DES-II
Dated: 05-02-2008	Advance Licence No 0210052522 dt.17-07-2003
	RLA F.No.02/73/4020/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the comments from DOT are still awaited and decided to remind them for the same. The case stands deferred and to be relisted on 18.03.2008.

S.No.129

Case No.AR - 69	M/s. The Saraswati Industrial Syndicate Ltd.
Meeting No.45/08	F.No.01/81/50/167/AM07/DES-II
Dated: 05-02-2008	Advance Licence No.0510183473 dt.26-05-2006
	RLA F.No.05/24/40/114/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee decided to handover the file in original to the representative of DIPP for examination and comments. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.130

Case No. AR- 43	M/s Vem Technologies Pvt. Ltd..
Meeting No.45/08	F.No.01/81/162/254/am07/DES-II
Dated: 05-02-2008	RLA No. 09/24/40/115/am07
	No.0910026770 dt.6-07-2006

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee observed that the reply from the firm is still awaited and therefore decided to give last reminder to the firm to expedite the reply latest by 15.03.2008. If the reply of the firm is not received by 15.03.2008 the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 18.03.2008.

S.No.131

Case No.AR - 106	M/s Paramount communication Ltd.New Delhi
Meeting No.45/08	F.No.01/86/162/205/AM02/Des-VII/Des-II
Dated: 05-02-2008	Advance Licence No 0510037861 dt.06-06-2001
	RLA F.No. 05/88/40/047/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The committee decided that a copy of the application may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 18.03.2008.

PART –C- DEFFER

S.No.24

Case No.C -7	M/s Penner Industries Ltd., Hyderabad
Meeting No.45/08	F.No.01/81/162/907/AM08/DES-II
Dated: 05-02-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.25

Case No.C -8	M/s Penner Industries Ltd., Hyderabad
Meeting No.45/08	F.No.01/81/162/911/AM08/DES-II
Dated: 05-02-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 45/81 held on 05.02.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

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